

**Central Administrative Tribunal
Jammu Bench, Jammu**

T.A. No. 102/2021
(S.W.P. No.1028/2016)

Monday, this the 26th day of April, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)

Mohd. Yaseen Rather (aged 28 years)
s/o Gh. Hassan Rather
r/o Zoonimar, Srinagar


..Applicant

(Mr. Zahoor Ahmad Shah, Advocate)

VERSUS

1. State of J&K through
Principal Secretary to Govt.
Health & Medical Education Department, Srinagar
 2. Sher-I-Kashmir Institute of Medical Sciences
Through Director, Soura, Srinagar
 3. Principal
Sher-I-Kashmir Medical College
Bemina, Srinagar
 4. Executive Engineer
Telecommunication Department,
SKIMS, Soura, Srinagar
 5. Administrative Officer
SKIMS Medical College Bemina, Srinagar
- ..Respondents
- (Mr. Sudesh Magotra, Deputy Advocate General)



ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

The applicant has claimed the relief against Sher-i-Kashmir Institute of Medical Sciences, the 2nd respondent herein. The Tribunal does not have the jurisdiction *vis-à-vis* the said Institute. Therefore, the Registry is directed to return the SWP No.1028/2016 (T.A. No.102/2021) to the Hon'ble High Court of Jammu & Kashmir.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

April 26, 2021

/sunil/jyoti/dsn/